



2026:AHC:50593

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1005 of 2026

Ram Baran And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahendra Pratap Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Mahendra Pratap Yadav, learned counsel for the petitioners, Sri Shailesh Srivastava, learned standing counsel for the state-respondents and Sri Azad Rai, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, directing and commanding the respondent no.2 to decide the Revision No.2625 of 2019 (Computerized Case No.AL20190203002625) (Ram Baran and Others vs. Raj Kishore and Others), within the stipulated period."

3. Counsel for the petitioners states that revision filed by the petitioners, arising out of the proceeding under Section 198(4) of the U.P. Z.A. & L.R. Act, is pending before the Board of Revenue, U.P. at Prayagraj since 2019. He submitted that petitioners were allotted plot in question in the year 2004 which was approved by the Sub Divisional Officer in 2005. He submitted that proceeding for cancellation of the plot in question has been initiated after about 6 years in illegal manner. He submitted that appropriate direction be issued for the expeditious disposal of the pending revision before the Board of Revenue. He also placed the copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, U.P. Prayagraj to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

March 12, 2026

C.Prakash